

Daily Order

Judge Name	Case No/Year	Date of Order	Daily Order
CHIEF JUSTICE AND H.P.SANDESH	WP 8155/2020	24/07/2020	<p>The issue raised in this petition will affect even the law students who are enrolled with the colleges affiliated to the Karnataka State Law University. We, therefore, direct the learned counsel appearing for the petitioners to implead the said University as party – sixth respondent. A soft copy of the amended petition shall be filed within one week from today. We grant time of six weeks to carry out the amendment in physical form from the date on which the rectification of objections will be permitted by this Court.</p> <p>The learned counsel appearing for the Bar Council of India stated that the decision of the University Grants Commission directing the Universities to hold the final examination by September 2020 is the subject matter of a writ petition which is likely to come up before the Apex Court on Monday (27th July 2020). Secondly, he submitted that the Bar Council has constituted a sub-committee to look into the issue and thirdly, he states that the Bar Council is actively considering whether relaxation can be granted for the current year. The learned counsel appearing for the Bar Council seeks time of two weeks.</p> <p>Let the petition be listed on 11th August 2020.</p> <p>The learned counsel appearing for the petitioners will serve a soft copy of the amended petition at the official e-mail id of the added respondent along with a copy of this order. It will be always open for him to serve a soft copy or a hard copy of the amended petition to the standing counsel representing the added respondent.</p> <p>Shri Sridhar Prabhu, learned counsel states that he will file vakalath for the first respondent. Registry to show his appearance on the cause list.</p>

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